

*to Matters of Urgent
Public Importance*

(ख) क्या सरकार ने उनके वस्तुस्थिति जानने का कुछ यत्न किया है और यदि हाँ, तो उसका क्या निष्कर्ष निकला ?

प्रधान मंत्री, वैदेशिक-कार्य मंत्री तथा अग्रशक्ति मंत्री (श्री जवाहरलाल नेहरू) :

(क) एक लड़ाखीमूलक मुसलमान परिवार, जिसमें ६ सदस्य (माँ और आठ बच्चे) हैं, ३ अप्रैल १९६४ को लद्दाख में तबूला पहुँचा। इस परिवार को फिर से खाने के सवाल पर विचार हो रहा है।

(ख) इन बातों का आँच पड़नाल हो रहा है कि इस परिवार के भारत में आने का क्या कारण है।

Alleged Air Violation by Burmese Plane

2812. Shri Rishang Keishing: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a fighter plane and a helicopter of Burma Air Force flew over Bongmal valley in Tengnoupal Sub-division of Manipur on the 25th March, 1964;

(b) whether on the same day about the same time about 700 hostile Nagas with 340 porters entered the area; and

(c) whether any protest has been lodged to the Government of Burma about the violation of Indian space?

The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan): (a) and (b). No, Sir.

(c) Does not arise.

Electronic Equipment for Defence

2813. Shrimati Renu Chakravartty: Will the Minister of Defence be pleased to state:

(a) whether the potentialities of utilising the strategic electronic and other equipment in E.M.C. Co. Ltd.,

Jessore Road, Dum Dum for defence production have been examined; and

(b) whether the Department of Defence Production is considering to utilise this factory for defence industries?

The Minister of Defence Production in the Ministry of Defence (Shri Raghuramaiah): (a) and (b). The general policy regarding defence equipment is to supplement the manufacture of equipment in Government-owned factories to the extent possible by obtaining components etc. from civil trade.

Within the scope of the policy and on a survey of the facilities available at the E.M.C. Co. Ltd., Calcutta, some orders for supply of components for ammunition items have been placed on this firm.

12.14 hrs.

CALLING ATTENTION TO
MATTERS OF URGENT PUBLIC
IMPORTANCE

(i) BOMB EXPLOSION IN POONCH POWER HOUSE

Mr. Speaker: Shri Hathi will make a further statement and then I will allow questions.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): An explosion took place in the early morning of the 29th April, 1964 at about 5.00 hrs. outside the Police Station at Mendhar which is about 3½ miles from the Cease-fire Line. Two bombs had been placed on the ramparts outside the Police Station, but only one of them exploded. The unexploded bomb consisting of about 1 lb. of plastic explosives, 9" long safety fuse, a time pencil and a detonator, was recovered from near the site and is under study by Army experts. It did not bear any marks to identify its place of origin. There was no loss of life, but six window panes in the Police Station were damaged. Five persons are under interrogation.

[Shri Hathi]

Another explosion took place at about 8.00 hrs. on the 30th April, 1964, near the Power House at Poonch. The explosive material was placed under the water pipes feeding water to the Power House at a distance of about 105 yards from the Power House. Three water pipes each 6 ft. long were damaged. Military experts were called in to inspect the site. Owing to the rush of water the debris had been washed away and no material was, therefore, available for inspection. The pipes were replaced and electric supply resumed after about 8 hours the same day. The case is under investigation and certain persons are being interrogated. The Power House is under police guard.

Shri S. M. Banerjee (Kanpur): From the statement of the hon. Minister it is clear that the number of such explosions is rising. Previously he had said that 72 incidents of explosions took place. Now the number has risen to 74. I would like to know what concrete steps have been taken to stop this sabotage by Pakistani spies, because their main targets are power houses, State Assemblies and other places of strategic importance. I want to know what steps have been taken to tighten up our security arrangements there in order to avoid a recurrence of such incidents?

Shri Hathi: The steps that are being taken, of course, are patrolling and guarding the strategic points, keeping a watch on the persons who appear to be of suspicious character, placing police guard at power houses and other places where there are pipes and checking up persons of doubtful character.

श्री श्रीकार लाल बेरवा (कोटा) : पाकिस्तान वालों ने पहले भी बेतर ड्रेन को काट कर पानी ले लिया था। जब भारत सरकार को यह जानकारी थी कि बेतर ड्रेन को काट कर फिर पानी ले लिया जायेगा,

तो क्या कारण है कि वहाँ पर ऐसा विशेष इन्तजाम नहीं किया गया कि पाकिस्तान वाले दोबारा ऐसा न कर सकें ?

श्री हाथी : यह ड्रेन को काट कर पानी लेने की बात नहीं थी। वहाँ पर सिक्यूरिटी का प्रबन्ध कर दिया गया है और गार्ड रख दिये गए हैं।

श्री बड़े (खारगोन) : क्या यह सच है कि इस में भी पाकिस्तान का हाथ था और पाकिस्तान के सैबॉटेज की वजह से यह घटना हुई है ? क्या सेंटर की तरफ से वहाँ पर कोई स्पेशल पुलिस भेजी गई है ?

श्री हाथी : वहाँ पर पुलिस इन्वेस्टिगेशन कर रहा है। एक केस में पांच आदमियों और दूसरे केस में छः आदमियों का इन्टैरिगेशन होगा।

श्री यशपाल सिंह (कैराना) : क्या सरकार बता सकती है कि पिछली दफा काश्मीर एसेम्बली में जिन लोगों ने बम फेंका था, जब उन को बगैर सजा दिए हुए छोड़ दिया गया और केस वापस ले लिया गया, तो क्या उन को माफ कर देने से इस तरह के वाक्यात और नहीं बढ़ेंगे ?

श्री हाथी : नहीं, मेरे ख्याल से किसी को सजा माफ नहीं की गई है।

Shri Hem Barua (Gauhati): In view of the fact that the State of Jammu and Kashmir has of late become a honey-comb of pro-Pakistani activities—open sabotage, explosions etc.—may I know why it is that the Union Government have not so far told the State Government categorically, specifically, clearly and in a brutal way, if necessary, to use some of its repressive laws—no State in India is armed with so many repressive laws as this State—like the Enemy Agents Ordinance, the Security Act, the Preventive Detention Act etc.? I want to

know why the Government have not told them like that. Has the Union Government abdicated its right to do that, although our national security is threatened—that is the most important thing.

Shri Hathi: There is no question of the Government of India having abdicated anything. The question of law and order is, as the hon. Member knows, primarily.....

Mr. Speaker: He wants to know whether the Central Government would advise the State Government to use the extraordinary powers that are vested with them.

Shri Hathi: The law and order problem is primarily the responsibility of the State Government. We hope they will take all the necessary steps.

Shri Hem Barua: I specifically pointed out that the State Government has certain measures—the Foreign Agents Ordinance, the Preventive Detention Act, the Security Act and others. When our national security is being threatened—it is the 74th time that this is happening in the State of Jammu and Kashmir—here is a Minister who wants to wash off the entire thing by saying that it is a law and order matter of the State and we do not have to do anything. This is negligence of duty.

Shri Nath Pai (Rajapur): Mr. Speaker, the relentless regularity with which these explosions are taking place clearly establishes the existence of a well organised espionage ring. The second point that is clear also is that these agents are nationals of this country. In view of these two facts, may I know, why is it proving so difficult for the Ministry, with all the powers it has, to track down the roots of these agents and smash them? I am sure the Government is not aware of the danger. He says special police are being posted near the police stations. That is not the point at all.

This espionage ring consists of Indian nationals.

Shri Hathi: Government are fully aware of this. They are taking the necessary steps. As I have mentioned, they are trying to find out the spies and keep a close watch over them and bring them to book. They are taking all necessary precautions.

Shri Nath Pai: May I only ask one more question? Is it not a fact that 90 per cent of these people are Indian nationals? Could we not track down even the Indian nationals? In the case of foreigners of course, they come across from the other side and you cannot anticipate them. But why can you not track down at least all those who are Indian nationals?

Shri Hathi: All those who have been suspected are arrested.

Shri Harish Chandra Mathur (Jalore): I am asking this question not from the viewpoint of law and order but from the viewpoint of national security. May I know whether Government have done any screening and, if so, what is the result of that screening? How many people connected with the spy-ring have been arrested and whether any blueprint has been prepared to protect the essential works?

Shri Hathi: As I have stated, the checking of infiltration is being done. Some people, about 24, have been arrested and a close watch is being kept on some others.

Shri Hem Barua: May I submit this is not a reply—some persons are arrested?

Mr. Speaker: He said 24 persons.

Shri Hem Barua: After the sabotage has taken place, our argument is: why can you not take adequate precautionary steps by which the State is made safe for people to live?

Mr. Speaker: Order, order. He can use his argument on some other occasion. Now Shri D. C. Sharma is not present. Shri P. C. Borooah is also not present. We will take up the next item.